

**Crl. Misc Bail Case No.626/2020**

**14.09.2020**

This is a pre-arrest bail application under Section 438 CrPC filed by accused/petitioner Innas Ali in connection with **Howly P.S. Case No. 102/2020** under **Section 420 of IPC read with Section 6 of POCSO Act.**

I have heard the learned public prosecutor and perused the materials on records. I have also gone through the called for the case diary of this case.

The brief fact, of this case, is that accused-petitioner namely Innas Ali had committed sexual intercourse with the minor victim on 16.08.2019 and 18.08.2019 with a promise to marry her. FIR of the case was lodged after victim told about the incident to her parents. Hence, the case.

The learned Counsel for the accused-petitioner submits that accused is innocent and is not involving with the alleged incident. He also stated that victim is a major girl of 18-20 years.

The learned special P.P. has raised objection for pre-arrest bail to the above named accused-petitioner on the ground that alleged offence is very serious involving a minor girl.

From the perusal of the case diary, it is seen that there are sufficient incriminating materials against the accused-petitioner. The victim clearly implicated the accused-petitioner in her statement recorded under Section 164 CrPC. Further, the offence is serious in nature.

Moreover, the prayer for bail of the accused-petitioner was rejected earlier by the learned Additional Sessions Judge in Crl. Misc Bail Case No. 563 of 2020 vide order dated 10.08.2020 after perusal of case diary.

Considering all the circumstances, I am not inclined to grant pre-arrest bail to the accused petitioner.

Hence, the bail prayer of accused- petitioner, stands rejected.

Send back the case diary to the I.O. of this case with a copy of this order.

This Misc. case, accordingly, stands disposed of.

Sd/-  
**Sessions Judge,  
Barpeta**